

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR****KRISH FASHIONS BRANDS PRIVATE LIMITED OPERATING IN TEXTILE & APPAREL (GARMENT TRADING & DISTRIBUTION) AT BENGALURU, KARNATAKA**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS											
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Krish Fashions Brands Private Limited PAN: AAGCK8779B CIN: U74994KA2017PTC108612										
2.	Address of the registered office	No. 109/1 Katha 109, 4th Cross Road 3rd Floor Krishna Layout, Hulimavu, Bangalore, Bangalore South, Karnataka – 560076										
3.	URL of website	NA										
4.	Details of place where majority of fixed assets are located	No. 109/1 Katha 109, 4th Cross Road 3rd Floor Krishna Layout, Hulimavu, Bangalore, Bangalore South, Karnataka – 560076										
5.	Installed capacity of main products/ services	Not Applicable (Retail Trading Business)										
6.	Quantity and value of main products/ services sold in last financial year	<table border="1"><thead><tr><th>Particulars</th><th>FY 2024-25</th><th>FY2025 26</th></tr></thead><tbody><tr><td>Value Of the Products Sold</td><td>12,92,33,785</td><td>5,14,94,862</td></tr><tr><td>Quantity of the Products Sold</td><td>2,60,151 PCS & 3,38,658 MTRS</td><td>1,13,029 PCS</td></tr></tbody></table> <p>Note: FY 2024-25 figures are as per the audited Tally backup. FY 2025-26 figures are unaudited and extracted from the books of accounts.</p>		Particulars	FY 2024-25	FY2025 26	Value Of the Products Sold	12,92,33,785	5,14,94,862	Quantity of the Products Sold	2,60,151 PCS & 3,38,658 MTRS	1,13,029 PCS
Particulars	FY 2024-25	FY2025 26										
Value Of the Products Sold	12,92,33,785	5,14,94,862										
Quantity of the Products Sold	2,60,151 PCS & 3,38,658 MTRS	1,13,029 PCS										
7.	Number of employees/ workmen	As on CIRP Commencement Date – 6 As on Current Date -1										
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by sending an email at cirp.krishfashions@gmail.com List of Creditors: https://ibbi.gov.in/claims/front-claim-details/25516										
9.	Eligibility for resolution applicants under section	Can be sought by sending an email at cirp.krishfashions@gmail.com										

SL.	RELEVANT PARTICULARS	
	25(2)(h) of the Code is available at URL:	
10.	Last date for receipt of expression of interest	19-07-2026
11.	Date of issue of provisional list of prospective resolution applicants	24-07-2026
12.	Last date for submission of objections to provisional list	29-07-2026
13.	Date of issue of final list of prospective resolution applicants	03-08-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	08-08-2026
15.	Last date for submission of resolution plans	07-09-2026
16.	Process email id to submit Expression of Interest	cirp.krishfashions@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	The Corporate Debtor is registered as a Micro, Small or Medium Enterprise under the provisions of the Micro, Small and Medium Enterprises Development Act, 2006.




T Narayana Swamy

Resolution Professional

Reg. No.: IBBI/PA-002/IP-N01078/2020-2021/13427

Reg. Address: No. 15, Shubhadeepa, 7th Cross, Bhuvaneshwarinagar, Hebbal Kempapura, Bangalore North, Near Shakthi Ganapathi Temple, Bangalore, Karnataka – 560024

For Krish Fashions Brands Private Limited

Date: July 04, 2026

Place: Bengaluru



INDIQUBE
GROW YOUR BUSINESS

INDIQUBE SPACES LIMITED

(Formerly known as 'Indiqube Spaces Private Limited, Innovent Spaces Private Limited')

CIN: L45400KA2015PLC133523

Registered Office: Plot # 53, Careernet Campus, Kariyammanna Agrahara Road, Devarabisanahalli, Outer Ring Road, Bengaluru - 560103, Karnataka, India.

Phone: +91 99000 92210, E-mail: cs.compliance@indiqube.com. Website: www.indiqube.com

NOTICE TO THE SHAREHOLDERS REGARDING TWELFTH ANNUAL GENERAL MEETING OF THE COMPANY TO BE HELD THROUGH VIDEO CONFERENCING/OTHER AUDIO-VISUAL MEANS

Notice is hereby given that the Twelfth Annual General Meeting ("AGM") of Indiqube Spaces Limited ("Indiqube" / "Company") will be held on Wednesday, August 12, 2026 at 10:00 A.M. (IST) through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM") without the physical presence of the members at a common venue, in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and rules made thereunder read with relevant General Circulars issued by Ministry of Corporate Affairs (MCA), Securities and Exchange Board of India (SEBI) and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") to transact the businesses that will be set forth in the AGM Notice. The Deemed Venue for the 12th AGM shall be the Registered Office of the Company.

The Annual Report for the financial year 2025-26 along with Notice of the 12th AGM will be sent electronically, only to those members whose e-mail addresses are registered with the Company/ Registrar and Share Transfer Agent or with the respective Depository Participants. Members may note that the Notice of the AGM and Annual Report 2026 will also be available on the Company's Website at <https://indiqube.com/investor/financials/>, websites of the stock exchanges i.e. National Stock Exchange of India Limited and BSE Limited at www.nseindia.com and www.bseindia.com, respectively and website of MUFG Intime India Private Limited, agency providing e-voting platform, at <https://instavote.linkintime.co.in/>.

The instructions for joining the AGM and the manner of participation in the remote e-voting prior to AGM and casting vote through e-voting system during the AGM will be provided in the notice of AGM.

As the shares of the Company are held in a dematerialised form, Members who have not registered or updated their e-mail address(es) / bank details with their Depository Participant(s) are requested to register/ update the same with the Depository Participant(s) with whom they maintain their demat accounts.

The above information is being issued for the information and benefit of all the members of the Company and is in compliance with the provisions of the Act, MCA and SEBI circulars. Members may contact MUFG Intime India Private Limited (formerly known as Link Intime India Private Limited), C-101, 247 Park, LB S Marg, Vikhroli (West), Mumbai - 400083, Tel. No.: 91 22 4918 6000, E-mail: investor.helpdesk@in.mpms.mufg.com.

For **INDIQUBE SPACES LIMITED**

Bhasker Dubey
(Company Secretary and Compliance Officer)

Place: Bengaluru
Date: July 04, 2026

KELTECH ENERGIES LIMITED

Regd. Office: 'Embassy Icon', 7th Floor, No. 7, Infantry Road, Bangalore-560 001
CIN: L30007KA1977PLC031660; Website: www.keltechenergies.com
Email: compliance@keltechenergies.com Tel: 080 2225 1451 / 2225 7900

NOTICE TO SHAREHOLDERS

Transfer of Equity Shares to Investor Education and Protection Fund (IEPF) Authority

Notice is hereby given pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended from time to time ("the Rules"), that all shares in respect of which dividend has remained unpaid or unclaimed for seven consecutive years or more are required to be transferred by the Company to the Investor Education and Protection Fund (IEPF) Authority.

The Company has already sent individual notices to the concerned shareholders at their latest available addresses whose dividends have remained unclaimed for seven consecutive years or more, advising them to claim the dividend immediately.

Concerned shareholders are requested to claim their unpaid / unclaimed dividend. In the event valid claims are not received by the Company, the Company shall proceed to transfer the corresponding shares to the IEPF Authority in accordance with the provisions of the Rules without any further notice.

In case the shares are transferred to the IEPF Authority, the concerned shareholders may claim the shares and dividend from the IEPF Authority by making an application in the prescribed Form IEPF-5.

For any queries, shareholders may contact the Company's Registrar and Share Transfer Agent:

Integrated Registry Management Services Private Limited

CIN No: U74900TN2015PTC101466

No. 30, Ramana Residency, 4th Cross, Sampige Road

Malleswaram, Bangalore - 560003

Tel: +91-80-23460815-818 | Fax: +91-80-23460819

Email: irg@integratedindia.in

For Keltech Energies Limited

Sd/- Company Secretary & Compliance Officer

Date: 02-07-2026

Place: Bangalore

InCred Financial Services Limited

With **GetVantage Tech Private Limited**

Registered office at: - Unit No. 1203, 12th floor, B Wing, The Capital, Plot No. C-70, G Block, Bandra - Kurla Complex, Bandra East, Mumbai - 400 051.

DEMAND NOTICE FOR PAYING THE TOTAL OUTSTANDING AMOUNT

This notice is hereby given that the below mentioned Borrowers and Co-Borrowers have availed a Loan Facility from **InCred Financial Services Limited through GetVantage Tech Private Limited**. In connection with the same once again to all the Borrower's/Co-borrower's to pay forthwith from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s) amount due as on **12th May, 2026** are as under: -

Loan Agreement No(s) / Name of the Borrower(s) / Co-Borrowers.	Total Outstanding amount due as on 12th May, 2026 payable by the Borrowers and Co-Borrowers to InCred Financial Services Limited OR GetVantage Tech Private Limited.
LAN- LMMUM48524-257400135. Borrower- Smart Ship Innovative Solutions Private Limited Co-Applicant 1- Y Gangadhar Reddy Co-Applicant 2- Varalakshmi	Total Outstanding amount as on 12th May, 2026 is INR 65,84,555/- (Rupees Sixty-Five Lakhs Eighty-Four Thousand Five Hundred and Fifty-Five Only) payable by the Borrowers and Co-Borrowers to GetVantage Tech Private Limited.

REGISTERED ADDRESSES OF THE BORROWERS AND CO-BORROWERS: **BORROWER-** Smart Ship Innovative Solutions Private Limited **Address:** 2nd Floor, 512/10, 91 Springboard Business Hub Private Limited, Outer Ring Road, Mahadevapura, Next to More Megastore, Bengaluru, Urban, Karnataka, 560048. **CO-APPLICANT 1- Y Gangadhar Reddy Address:** Villa O 32, Radiance Blossom 1, Manduru Village, Bidarahalli Hobli, Mandur, Bengaluru, Karnataka - 560049. **CO-APPLICANT 2- Varalakshmi Address:** Villa O 32, Radiance Blossom 1, Manduru Village, Bidarahalli Hobli, Mandur, Bengaluru, Karnataka - 560049

If you the Borrowers and Co-Borrowers fails to make payment to InCred Financial Services Limited OR GetVantage Tech Private Limited, then IFSL with GetVantage Tech Private Limited shall initiate appropriate legal proceedings Civil and Criminal, entirely at the risk, cost and consequences of the parties mentioned above.

Sd/- Authorised Officer - For InCred Financial Services Limited with GetVantage Tech Private Limited

Place: Bengaluru Date: 04.07.2026.

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FOCUS EDUMATICS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	FOCUS EDUMATICS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	December 21, 2004
3. Authority under which corporate debtor is incorporated / registered	ROC - Bangalore
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	UB5110KA2004PTC180134
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Address: #11 (Old No. 64), 4th Floor, 1st Cross, HGN Layout, Ganga nagar, P Col, Kavalbyrasandra, Bangalore North Karnataka 560032
6. Insolvency commencement date in respect of corporate debtor	June 23, 2026 Date of Receipt of Order - July 1, 2026
7. Estimated date of closure of insolvency resolution process	December 20, 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Jyotindra Kumar Parida Regn No: IBBI/IPA-001/IP-P-02913/2024-2025/14499
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 003, Mytri Maiden Apartment, Somasundarpetya, HSR Sector - 2, Bengaluru - 560102 Contact No: 9861227666 Email Id: cspjparida@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Process Specific Address: Bhavani Amman Nilaya, No 04, 3rd Floor 8th Cross, Parappanna Agrahara Main Road, M. Vihneswarasah layout, Hosur Road, Bangalore - 560100 Process Specific Email Id: crip.focusenpl@gmail.com
11. Last date for submission of claims	July 15, 2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Operational Creditors
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not required
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://bbi.gov.in/home/downloads Physical Address: https://bbi.gov.in/en/insolvency-professional

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of the FOCUS EDUMATICS PRIVATE LIMITED on June 23, 2026, vide order No. C.P (IB) No.54/BB/2026. (Date of receipt of order by Interim Resolution Professional is July 1, 2026).

The creditors of FOCUS EDUMATICS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before July 15, 2026, to the Interim Resolution Professional at the address mentioned in entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Note: For online claim submission visit www.resolutionengine.com

Interim Resolution Professional

Date: July 02, 2026 In the matter of **FOCUS EDUMATICS PRIVATE LIMITED**
Place: Bengaluru **IBBI Regn. No.** IBBI/IPA-001/IP-P-02913/2024-2025/14499

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR KRISH FASHIONS BRANDS PRIVATE LIMITED OPERATING IN TEXTILE & APPAREL (GARMENT TRADING & DISTRIBUTION) AT BENGALURU, KARNATAKA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS										
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2. Address of the registered office	No. 109/1 Katha 109, 4th Cross Road 3rd Floor Krishna Layout, Hulimavu, Bangalore, Bangalore South Karnataka - 560076									
3. URL of website	NA									
4. Details of place where majority of fixed assets are located	No. 109/1 Katha 109, 4th Cross Road 3rd Floor Krishna Layout, Hulimavu, Bangalore, Bangalore South Karnataka - 560076									
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7. Number of employees/ workmen	As on Current Commencement Date - 6 As on CIRP Date - 1									
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by sending an email a crip.krishfashions@gmail.com List of Creditors: https://bbi.gov.in/claims/front-claim-details/25516									
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by sending an email a crip.krishfashions@gmail.com									
10. Last date for receipt of expression of interest	19-07-2026									
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15. Last date for submission of resolution plans	07-09-2026									
16. Process email id to submit Expression of Interest	crip.krishfashions@gmail.com									
17. Details of the corporate debtor's registration status as MSME.	The Corporate Debtor is registered as a Micro, Small or Medium Enterprise under the provisions of the Micro Small and Medium Enterprises Development Act 2006.									

Sd/
T Narayana Swamy
Resolution Professional
Reg. No.: IBBI/IPA-002/IP-N01078/2020-2021/13427
Reg. Address: No. 15, Shubhadheepa, 7th Cross, Bhuvaneshwarinagar, Hebbal Kempapura, Bangalore North, Near Shakthi Ganapathi Temple, Bangalore, Karnataka - 560022.
E-mail: crip.krishfashions@gmail.com

Date: July 04, 2026
Place: Bengaluru

AU SMALL FINANCE BANK LIMITED
A SCHEDULED COMMERCIAL BANK

Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)

Demand Notice Under Section 13(2) of Securitisation Act of 2002

As the loan account became NPA therefore the Authorized officer under section 13(2) of "The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002" had issued 60 days demand notice to the Borrowers/Co-borrowers/Mortgagors/Guarantors (collectively referred as "Borrowers") as given in the table. According to the notice if the borrowers do not deposit the entire amount within 60 days, the amount will be recovered from auction of the mortgage properties/secured assets as given below. Therefore you the borrowers are informed to deposit the entire loan amount along with future interest and expenses within 60 days from the date of demand notice, otherwise under the provisions of 13(4) and 14 of the said Act, the Authorized officer is free to take possession for sale of the mortgage properties/secured assets as given below. Borrowers to note that after receipt of this notice, in terms of Section 13(13) of the Act, 2002, you are prohibited and restrained from transferring any of the secured assets by way of sale, lease or otherwise, without prior written consent of the secured creditor. Borrowers attention are attracted towards Section 13(8) r/w Rule 3(5) of The Security Interest (Enforcement) Rules, 2002 Act that the borrowers shall be entitled to redeem their secured asset upon the payment of the complete outstanding dues as mentioned below before the publication of auction notice, which thereafter shall cease to exist.

Name of the Borrower/ Co-Borrower / Mortgagor / Guarantor / Loan A/c No.	Date and Amount of Demand Notice Under Sec. 13(2)	Description of Mortgaged Property
(Loan A/c No.) L9001061753530229, Girish (Borrower), Ashwini (Co-Borrower)	21-May-26 Rs. 5,39,476/- Rs. Five Lakh Thirty-Nine Thousand Four Hundred Seventy-Six Only As On 21-May-26	Property Situated At Gramtal Property Registered- 34/50, Ginnappanahatti, City / Town / Village-Sira, District - Tumkur, Karnataka, 572115 Admeasuring 133.33 Sqyd

Date : 03/07/2026

Place : Tumkar, Karnataka

Authorised Officer

AU Small Finance Bank Limited



I get the inside information and get inside the information.

Inform your opinion with investigative journalism.

The Indian Express.
For the Indian Intelligent.

The Indian EXPRESS
JOURNALISM OF COURAGE

